

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 32/2009

This the 1st day of April, 2010

Hon'ble Dr. A.K.Mishra, Member (A)

1. Smt. Kshama Tiwari aged about 52 years widow of late Sri Bajrangi Tiwari.
2. Dhriti Tiwari age about 23 years d/o late Sri Bajrangi Tiwari
3. Vipul Tiwari aged about 28 years son of late Sri Bajrangi Tiwari.
4. Vibhav Tiwari, aged about 19 years son of late Sri Bajrangi Tiwari

Applicant

By Advocate: Sri Praveen Kumar

Versus

1. Director General, Prasar Bharti Akashwani Bhawan, Sansad Marg, New Delhi.
2. Director, Prasar Bharti, Akashvani, 18 Vidhan Sabha Marg, Lucknow.

Respondents

By Advocate: None

ORDER (ORAL)

Hon'ble Dr. A.K. Mishra, Member (A)

Learned counsel for applicant submits that the applicant will file a representation before the competent respondent authority to regularize the period of absence (26.5.2007 to 29.10.2007) as per leave rules and his grievance would be redressed if the competent respondent authority is directed to dispose of his representation within a period of 2 months from the date of filing of the representation.

2. In this circumstances, the applicant is directed to file a fresh representation within 2 weeks from today requesting for regularization of the period of absence as indicated above. The competent respondent authority may dispose of it on merits according to leave rules within a period of 3 months from the date of receipt of such representation. O.A. is disposed of accordingly.

No costs.


(Dr. A.K. Mishra)
Member (A)

HLS/-